

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 1272 of 1997

Date of order : 4.10.2001

Present : Hon'ble Mr. Rafiuddin, Judicial Member

Hon'ble Maj. Gen. K.K. Srivastava, Administrative Member

ABDUL MOTALEB

VS.

UNION OF INDIA & ORS.

For the applicant : Ms. S. Banerjee, counsel

For the respondents : Mr. S.K. Dutta, counsel

O R D E R

The applicant who was working as Postal Assistant at the relevant time in G.P.O., Calcutta, has filed this O.A. seeking directions to the respondents to consider and dispose of his representation regarding permission for deputation in compliance of memo dated 6.7.1995 (Annexure 'A' to the O.A.) and also to pay him the salary from the month of April, 1996.

2. The case of the applicant is that the respondent authorities vide memo dated 6.7.95 issued by the Director,

Calcutta G.P.O. had sought for applications from the eligible candidates for admission in the course of Master degree in computer application(MCA). It appears that the applicant submitted application on 29.3.96 to the Chief Postmaster General seeking permission for doing MCA as per the memo dated 6.7.1995. In response to the representation of the applicant, no communication was made to him. He submitted another representation on 8.5.1996 before the appropriate authority seeking consideration of his case for permission to join the Master Degree in Computer Application course stating that he already ~~got admission~~ for MCA and the classes for the said course started from 15.4.96. In absence of any reply from the respondents he had an impression that he had been permitted to join the classes of the said course and accordingly he joined the classes. The applicant further states that from time to time he has been granted extraordinary leave and due to non-payment of salary he has been suffering from starvation and he is unable to clear the expenses of the course in question.

3. We have heard the 1d. counsel for the applicant

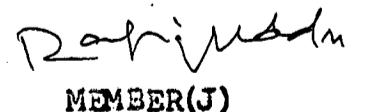
4. During the course of arguments, the ld. counsel for the applicant states that the present application may be disposed of by issuing direction to the respondents to consider and pass appropriate order on the representation of the applicant.

5. It is pointed out by the ld. counsel for the respondents that the application submitted by the applicant in this matter has been forwarded to the Directorate for consideration and passing of necessary orders.

6. We accordingly, dispose of the O.A. with a direction that the respondent No.6 in this O.A. shall consider and dispose of the representation/application of the applicant within a period of 3 months from the date of communication of this order. No order as to costs.



MEMBER(A)



Member (J)